

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:5474
ANSWERED ON:29.04.2013
IRREGULARITIES IN SPORTS BODIES
Lal Shri Kirodi

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government proposes to bring transparency in the working of various autonomous sports bodies/other sports bodies which receive Government grants for various indoor and outdoor sports;
- (b) if so, the details thereof;
- (c) whether the Government has noticed any irregularity in respect of such sports bodies during the last one year;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (SHRI JITENDRA SINGH)

(a) & (b) Madam, from time to time, the Government takes various steps to bring transparency and accountability in the functioning of the sports bodies. The salient steps taken by the Government in this regard are as follows:-

I. Government has issued guidelines imposing age and tenure limits in respect of office bearers of National Sports Federations (NSFs), including those of the Indian Olympic Association. These have further been reiterated in the National Sports Development Code of India, 2011, which has been made effective from 31.1.2011. Compliance with the directions of the Government by the NSFs has been made mandatory to receive government recognition and thereby become eligible to receive financial as well as other forms of assistance from the Government of India.

II. All National Sports Federations receiving grants from the Government are financially accountable to the Government and are required to submit Utilization Certificates for the grants received from the Government.

III. To improve accountability, the recognized NSFs receiving grant of more than Rs.1.00 crore in a year are required to get their accounts audited by the Comptroller and Auditor General of India.

IV. It is mandatory for all the recognized NSFs to submit their annual audited accounts to the Registrar of Societies as per the Societies Registration Act.

V. The recognized NSFs receiving grant of more than Rs 10 lakhs in a year are covered under the Right to Information Act.

(c) to (e) A few NSFs were found to have violated the Government guidelines. Violations of age and tenure restrictions, irregularities in elections, etc. were noticed. Action has been taken against such NSFs. Archery Association of India has been de-recognized, Indian Amateur Boxing Federation has been suspended and the Amateur Athletic Federation of India was asked to hold their elections afresh, etc.